

tioned from 1st July. NABARD has, however, relaxed these conditions upto 30th June 1990 for financing current Kharif season. In order to ensure adequate flow of credit for ensuing 1990 Kharif season, NABARD has given some relaxations in regard to sanction and operation of the credit limits sanctioned to State Cooperative Banks (SCBs) viz.

(i) the seasonality discipline has been dispensed with;

(ii) maintenance of non-overdue cover during the year 1989-90 has been relaxed for draws on the credit limit sanctioned to CCBs;

(iii) condoning defaults by SCBs in the repayment of loans;

(iv) the condition that the SCB and CCBs would have to maintain 75% of the stipulated minimum involvement on a weekly basis would be waived; and

(v) sanction of additional limits would be considered. These relaxations would help the cooperative banks to meet the credit demand for 1990 Kharif operations

Manganese Ore India Ltd. at Bhandara

7479. DR. KHUSHAL PARASHRAM BOPCHE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether about 6000 piece rated labourers work in the mines of Manganese Ore (India) Limited at Bhandara/Nagpur (Maharashtra) and Balaghat (Madhya Pradesh) whose monthly salary on the basis of 26 days comes to about Rs 500-600 only;

(b) whether these labourers are not covered under the orders issued by Union Government and the Supreme Court from time to time under the Minimum Wages Act;

(c) whether Government propose to abandon this piece rated work system in the interest of these workers;

(d) the difference between the minimum salaries of piece rated workers and the regular workers in the same category;

(e) whether Government propose to end this difference; and

(f) if so, the measure contemplated in this regard?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (f). As on 1.3.1990, Manganese Ore (India) Limited had about 5,700 piece rated workers on its rolls working at its mines situated in Madhya Pradesh and Maharashtra. Piece rated workers are paid wages commensurate with the quantum of work done by them for which purpose unit rates have been fixed for different operations/activities at the mines. Presently the monthly average earning of the workers come to Rs. 975/-. These piece rated workers are covered by the Minimum Wages Act and other statutes as applicable to Manganese Mine Workers from time to time. By improving mining conditions, the average wage of piece-rated workers has increased from Rs. 690 in 1987-88 to Rs. 975 in 1989-90.

[English]

Fiscal Concessions for Investors, Stock Exchanges

7480. SHRI B.N. REDDY:
SHRIMATI J. JAMUNA:
SHRI K.S. RAO:
SHRI T. BALA GOUD:

Will the Minister of FINANCE be pleased to state:

(a) whether the Presidents of the major stock exchanges have urged his Ministry to grant fiscal concessions to investors, share brokers and stock exchanges for increasing diversion of savings in the corporate sector;

(b) whether a memorandum listing their major demands was presented to him;

(c) if so, the details thereof, and

(d) the steps proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF THE FINANCE (SHRI ANIL SHASTRI) (a) and (b) Yes sir

(c) The fiscal concession requested by the Presidents of major Stock Exchanges, inter alia, include

- (i) Liberalisation of Section 80 CC benefits
- (ii) Exemption of dividend income under Sec 80 L upto Rs 10,000/-
- (iii) Enhancement of 60% exemption limit for inter-corporate dividend under Sec 80 M
- (iv) The sale proceeds of long terms capital assets if invested in shares within a period of 6 months from the date of the sale, capital gains should be exempt from tax
- (v) Withdrawal of Sec 115 J
- (vi) Sec 10 of Income Tax Act may be amended to provide for exemption of income of Stock Exchanges

(d) Suitable steps, to the extent considered desirable at this stage, have been in-

cluded in the Budget.

[*Translation*]

Setting up of a Low Power T.V. Transmitter at Alirajpur of Jhabua Tribal District

7481. SHRI DILEEP SINGH BHURIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to set up a low power television transmitters at Alirajpur of Jhabua tribal district, and

(b) if so, the time by which it is likely to be set up?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA) (a) and (b) While there is no such proposal under the consideration of Government at present, it is the endeavour of the Government to extend TV service to uncovered areas as expeditiously as possible dependent upon the availability of funds for the purpose

[*English*]

Establishment of a Permanent Bench of Karnataka High Court at Hubli-Dharwar

7482 SHRI D K NAIKAR Will the Minister of LAW AND JUSTICE be pleased to state

(a) whether the views of the State Government of Karnataka have been received regarding the establishment of a permanent bench of Karnataka High Court at Hubli-Dharwar,

(b) if so, the details thereof; and

(c) the action taken by Government in this regard?